

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.552-553/2001@@
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(From the judgement and order dated 07/12/2000 in CC-3/2000
and Crl.A-400/2000 of The HIGH COURT OF BOMBAY)

PRAKASH DHAWAL KHAIRNAR

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA

Respondent (s)

[With Appln(s). for bail and stay of execution of sentence of death]

Date : 26/02/2001 This Petition was called on for hearing today.@@
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CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr. Shirish Gupte, Sr. Adv.
Mr. Manoj Mohite, Adv.
Mr. Shivaji M. Jadhav, Adv.

UPON hearing counsel the Court made the following

O R D E R

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Leave granted.
There shall be stay of execution of the death sentence
during pendency of the appeals.
Prayer for bail is refused.
Preparation of paper books be expedited.
Permission is granted to file additional documents.

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(Subhash Chander)
Court Master

(Vijay Aggarwal)
Court Master